IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-271(PB)/2017

IN THE MATTER OF:

Srei Equipment Finance Ltd.

v.

(

Wianxx Implex Pvt. Ltd.

.....Petitioner

.....Respondent

SECTION: UNDER SECTION 7

Order delivered on 14.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s):

Ms. Juni Bhambhani & Mr. Sanjay Bhatt,

Advocates

For the Respondent(s):

ORDER

The affidavit of service with regard to substituted service has been filed and the notice have been duly published in the Statesman and Vir Arjun (Annexure A/1 & A/2). Despite substituted service po one has put in appearance. However, no pasting on the door of the registered office has been carried as per rules.

Let the same be also carried by clearly mentioning the next date of hearing.

List for further consideration on 30.11.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

14.11.2017 Vineet